

[Prof. S. Nurul Hasan]

Narain Chand Parashar, in terms of the proviso to clause (1) of the said statute "

MR. SPEAKER : The question is

"That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Court of the University of Delhi *vice* Shri Narain Chand Parashar, in terms of the proviso to clause (1) of the said statute "

The motion was adopted

(ii) MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) . On behalf of Shri A C George, I beg to move

"That in pursuance of Section 4(3) (c) of the Marine Products Export Development Authority, Act, 1972, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER The question is .

"That in pursuance of Section 4(3) (c) of the Marine Products Export Development Authority, Act, 1972, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the

Marine Products Export Development Authority, subject to the other provisions of the said Act "

The motion was adopted

(iii) TEA BOARD

SHRI L. N. MISHRA On behalf of Shri A. C. George I beg to move

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with Rule 4(1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and Rules made thereunder "

MR. SPEAKER . The question is

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with Rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

12.46 hrs.

GENERAL INSURANCE (EMERGENCY PROVISIONS) AMENDMENT BILL*

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : I beg to move for leave to introduce a Bill to amend the General Insurance (Emergency provisions) Act, 1971.

MR. SPEAKER : Motion moved :

*Published in Gazette of India Extraordinary, Part II, section 2, dated 9-5-72.

"That leave be granted to introduce a Bill to amend the General Insurance (Emergency Provisions) Act, 1971."

SHRI S. M. BANERJEE (Kanpur) : I do say that this amending Bill is being brought because of the High Court judgement. My objection to this Bill is symbolic in the sense that if you kindly read the Financial Memorandum, when we took over this general insurance we were given an assurance in this House when some Members pointed out that a sum of Rs. 93 lakhs per month is being paid as compensation. We were told that a comprehensive legislation would be brought forward and this kind of compensation will be stopped. If you read the Financial Memorandum you will see the position. It says :

"The amendments are not likely to make any perceptible difference in the quantum of compensation payable under section 6 of the above mentioned Act, and the recurring financial liability on account of the payment of the compensation would continue to be Rs. 33 lakhs per month."

And then it says :

"There will be no expenditure of a non-recurring nature in case this Bill is passed into law."

This really means, Government have no desire to bring forward a comprehensive Bill. They go on paying Rs. 33 lakhs to a the same custodians who were against the nationalisation of banks. This is continued. So, I only request him to assure the House that a comprehensive Bill will be brought forward so that we can do away with compensation.

MR. SPEAKER : If you link it up with another promise, that is a different matter.

What is there in this Bill ? That is what is needed.

SHRI S. M. BANERJEE : Please see the Financial Memorandum; sir.

MR. SPEAKER : So far as the Bill as such is concerned, there is nothing wrong about it. About the rest, you can say any number of times about the promise and other things.

SHRI PILOO MODY (Godhra) : He said his objection was only symbolic.

SHRI S. M. BANERJEE : While it says that there will be no non-recurring expenditure, it also says, Rs. 33 lakhs would continue to be paid. I would like the Minister to assure that the Bill is being brought.

SHRI Y. B. CHAVAN : Is he really very serious in asking me to give that assurance ? Because, the very Act says that this will be taken up and there is no question of any doubt at all. If he needs an assurance I give that assurance.

SHRI S. M. BANERJEE : I accept your assurance.

SHRI G. VISWANATHAN (Wandiwath) : Offer and acceptance.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the General Insurance (Emergency Provisions) Act, 1971.

The motion was adopted.

SHRI Y. B. CHAVAN : I introduce the Bill.

12.49 hrs.

DEMANDS* FOR GRANTS,
1972-73—Contd.
MINISTRY OF PETROLEUM AND
CHEMICALS—Contd.

MR. SPEAKER : The discussion on these Demands has already taken 35

* Introduced with the recommendation of the President.

* Moved with the recommendation of the President.